

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2857
(TO BE ANSWERED ON 03.08.2016)

FAKE CASTE CERTIFICATE

2857. DR. VIRENDRA KUMAR:
SHRIMATI KAMLA DEVI PAATLE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware of large scale appointments made on the basis of forged caste certificates in various Government offices;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the details of investigation/inquiry conducted and the action taken against the persons found guilty?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): The Government's instructions contained vide OM No.36011/3/2005-Estt.(Res.) dated 9th September, 2005 reiterate that the appointing authority should verify the caste status of SC/ST/OBC candidates at the time of initial appointment and promotion so that the benefit of reservation and other schemes of concessions, etc. meant for SCs/STs go only to the rightful claimants and not those who become disintitled to them. Instructions of DoP&T's OM No.36011/1/2012-Estt.(Res.) dated 10/01/2013 also reiterate that a candidate who secured employment on the basis of a fake/bogus caste certificate should not be retained in service. If he/she has become a permanent Government servant, an enquiry as prescribed in Rule 14 of CCS(CCA) Rules, 1965 may be held and if the charges are proved, the Government servant should be removed or dismissed from service.

In the year 2010, the Department of Personnel and Training collected information about appointments secured on the basis of fake/ false caste certificates. As per information received from various Ministries/ Departments etc. 1832 appointments were allegedly secured on the basis of fake/false caste certificates. Disciplinary proceedings were instituted in all those cases. It was reported that out of 1832 cases, 276 had resulted in suspension/ removal etc, whereas 521 cases were entangled into litigations and in remaining 1035 cases disciplinary proceedings were pending.
